

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:4203  
ANSWERED ON:29.08.2011  
ACQUIRING OF LAND FOR HIGHWAYS  
Sugumar Shri K.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Government had acquired 37,789 hectares of land but only 21,345 hectares of land is under its actual possession;
- (b) if so, the details thereof; and
- (c) the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

(a) to (c) No, Madam. Land acquisition is a continuous process and land is acquired as and when new projects are taken up. The current status of land acquisition for the on-going / plan projects of National Highways Authority of India (NHA) is as under:

Notification	Area of land (in hectares)
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3A (Intention to acquire)	49853
3D (Acquisition declaration)	41210
3G (Compensation award)	29430
Possession	23505

National Highways Act, 1956 provides for acquisition of land through a defined procedure involving publication of a series of notifications which involves a time gap between acquisition and possession.